



1

MCRC-2691-2026

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE G. S. AHLUWALIA

ON THE 11th OF FEBRUARY, 2026MISC. CRIMINAL CASE No. 2691 of 2026*ROOPSINGH @ RUPASYA**Versus**THE STATE OF MADHYA PRADESH*

.....
Appearance:

Shri Sudhanshu Singh Chouhan - Advocate for the applicant.

Shri S.M. Patel - Panel Lawyer for the respondent/State.

.....

ORDER

Case diary is available.

2 . This first application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023/under Section 439 of Cr.P.C. has been filed for grant of bail.

3. The applicant has been arrested on 14.11.2025 in connection with Crime No. 418/2025 registered at Police Station Neapanagar, District Burhanpur, for the offence punishable under Sections 115(2), 296, 351 (3), 117(3) of BNS.

4. It is submitted by the counsel for the applicant that according to the prosecution case, the applicant had caused an injury on the jaw of his own wife, which resulted in uprooting of three teeth. It is submitted that the applicant has realized his mistake and would now properly keep his wife and would provide all facilities of daily needs. The applicant is in jail for the last



three months and trial will take sufficiently long time.

5. *Per contra*, the application is vehemently opposed by the counsel for the respondent/State. It is submitted that because of the act of the applicant, three teeth of the complainant were uprooted.

6. Considering the period of detention, the nature of allegations and the undertaking given by the applicant that he would keep his wife properly and would provide all goods of daily needs, the application is allowed.

7. It is directed that the applicant be released on bail on his furnishing a personal bond in the sum of Rs.1,00,000/- (**Rupees One Lac**) with one surety in the like amount to the satisfaction of the Trial Court/Committal Court to appear before the Court on the dates given by the concerned Court.

9. This order shall remain effective till the end of trial but in case of bail jump, it shall become ineffective and the trial Court shall be free to take the applicant in custody.

10. In the light of the judgment passed by the Supreme Court in the case of **XYZ and Others Vs. State of M.P. and Another**, reported in (2021) 16 SCC 179, the intimation regarding grant of bail be sent to the complainant.

11. Certified copy as per rules.

(G. S. AHLUWALIA)
JUDGE